- (4) भारतीय पुनर्वास परिषद् विधेयन, 1991
- ् (5) पटसन निर्माण विकास परिषद् (संगोधन) निधेयक, 1991
 - (6) श्रसम विनियोग विधेयक, 1991
 - (7) विनियोग (सं0 4) विधेयङ,1991
 - (8) जम्मू और कश्मीर विनियोग विधेयक, 1991
 - (9) भारतीय रिजर्व वैंक (संगोधन) विधेयक, 1991
 - (10) कर धान विधियां (संशोधन) विधेयक, 1991
 - (11) संसद में विपक्षी नेता वेतन श्रीरभत्ता (संशोधन) विधेयक, 1991

THE VICE-CHAIRMAN: (SHRI M. A. BABY): Now, Private Members' business — Resolutions.

SHRI SURESH KALMADI (Maharashtra): Sir, the Minister for Civil Aviation is not here on a major thing like this. How can I move my Resolution?

SHRI V. NARAYANASAMY: (Pondicherry): Where is he? Who is going to reply?

SHRI SURESH KALMADI: When the Mnisters are not here, how will you run the Government?.. (*Interruptions*)..

SHRI GOPALSINH G. SOLANKI (Gujarat): Sir...

THE, VICE-CHAIRMAN (SHRI M. A. BABY): Want is the matter?.. (Interrup'tions).. I hope the Government will come out with their position.

SHRI SURESH KALMADI: Mr. Kamal Morarka is sitting there and he can always say.. (*Interrupions*),.

SHRI V. NARAYANASAMY: Even the Leader of the House is here. .. {Interruptions}...

THE LEADER OF THE HOUSE (SHRI YASHWANT S1NHA): Sr, we ere all here and we will take note of all the

points made by the Members. The Civil Aviation Minister, unfortunately, is not well, but despite his illness we have asked him to come. He will be joining us shortly. .. {Inerruptions}... All of us. Collective responsibility is total responsibility ... {Interruptions}...

RE. QUESTION OF PRIVILEGE

SHRI GOPALSINH G SOLANKI (Gujarat): Mr. Vice-Chairman, Sir, on the 29th of November, four teachers of a school and a tailor wire killed in Godhra. The Chief Minister of Gujarati was to visit Godhra town on the 20th of November 1990 and he promised t visit the near and dear relatives of the dead people at that time.

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): Sir, on a point of order. Sir, on a Private Members' day it is the privilege of the Private Members that during the period 2. 30 p. m. to 5. 00 p. m., no other business should come and nothing else should be allowed. Then, why are you permitting him?.. (Interruptions)

SHRI SURESH KALMADI (Maharashtra): He can raise the issue at five o'clock.

SHRI VITHALRAO MADHAVRAO JADHAV: Yes, Sir.. (Interruptions)..

GOPALSINH G. SOLANKI (Guiarat): Sir. on that date I was present there. Not only that. I requested the Chief Minister o pay a via here. Meanwhile he asked us to go there in advance along with the leading citizens of the town. We went there and were with the people who had already gathered there. Then, the Special I. G. of Police Shri P. K. Datta, all of a sudden cams there before the Chief Minister arrived there and immediately, without any cause, opened Jathi charge and started hiding people who had gathered there and were waiting for the Chief Minister's arrival there. I approached him and asked him why he was doing it because it was unwarranted. He told me that he did not consider the status of an MP or the presence of an MP and asked me to go away or, otherwise, would beat

[Shri Gopal Sinh G. Solanki] me and kill me also. I gave all that in writing to almost all tae concerned authorities.

Resolution re.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Okay, pleas s sit down.

SHRI GOPALSINH G. SOLANKI: So, Sir, I submit to the honourable House to take action against him.

THE VICE-CHAIRMAN (SHRI M. A. BABY): It is a very serious matter. The honourable Member has said that be has been threatened, that he would be killed and all that. I hope there would not be any two opinions in this House that the privileges of an honourable Member should not be threatened and degraded like this. I hope the Government will take due note of it. The honourable Minister of Parliamentary Affairs is also present here.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRA-KASH MALAVIYA): Sir, I have taken note of it, and the Government will take appropriate action.

SHRI S. B. CHAVAN (Maharashtra): Are you going o make a statement on this or not? It is a questions of privilege of a Member of the House. Yon have to make a statement on the floor of the House as to what action has been taken

THE VICE-CHAIRMAN (SHRI M. A. BABY): I hope! the Government will collect the information.

SHRI S. B. CHAVAN: Appropriate action does not necessarly mean that they have to make a statement here.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRA-KASH MALAVIYA); So far as he statement is concerned, I cannot commit it just now

SHRI S. B. CHAVAN You have to inquire from then get the details and thereafter make a statement.

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): That the Government will do.

SHRI DINESHBHA TRIVEDI (Guja-rat): The hon Member should be given some protection in the necknwhile

Airports

THE VICE CHAIRMAN (SHRI M. A. BABY): Defiuiley that I think the Government will take care of

Resolution Re. Modernising Indian **Airports**

SHRI SURESH KALMADI (Maharashtra): Sir, I move the following Resolution:

"Having regard to the fact that-

- Several airlines have complained of the inadequacy of navigational and landing aids at Indian Airports;
- instrumental landing system category II provided at Delhi Airport meant for bad weather and poor visibility conditions has not been made operational; and
- —■ modernisation plans drawn up many years ago for Delhi, Bombay and other airports have not so far been implemented;

this House urges upon Government to take immediate steps to modernise Indian airports to match the superior technology of modern planes so as to obviate chances of any mishaps. "

Sir, I am happy that the Civil Aviation Minister, in spite of being sick, not being well, has come here when this important Resolution is being moved in public interest.

Well, usually, we discuss civil aviation matters only after an aircrash takes place. The discussion is more sound than light, and we hardly get the time to assess the situation of the navigational aids and safety aids in a cool and proper manner. Hence, through this Resolution, I would try to highlight the problems facing civil aviation.

I would start off with complimenting the Civil Aviation Minister for as soon as he took over he got the Airbus A-320 to fly again. A grave injustice was done to the aircraft itself. The nation